

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

IA 826 of 2020 in CP(IB) 17 of 2019 With  
IA 827 of 2020  
IA 828 of 2020  
IA 877 of 2020  
IA 878 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2021**

**Name of the Company:** Union Bank of India  
V/s  
Greendiamz Biotech Ltd

**Section:** 60(5) r.w 25 IBC/60(5) r.w Section 25 IBC r.w Rule 11 of NCLT  
2016/43,44,45,50 & 60(5) (c) IBC r.w 66 & 67 IBC/18 r.w 22 & 25 &  
60(5)/33(1) & 33(2) & 34(1)/7 of IBC, 2016

**ORDER**

Learned Counsel Mr. Arjun Sheth appeared for the Applicant.  
Learned Counsel Mr. Jaimin R Dave appeared. Learned Counsel Ms. Nailini Lodha appeared.

IA No. 826 of 2020 is filed under Section 60(5) r.w 25 of the Insolvency and Bankruptcy Code, 2016 by the RP for claiming possession of the property situated in Sugam House. Hence, RP is at liberty to file necessary suit before proper Authority after obtaining consent of CoC and act as per rules. Hence, IA No. 826 of 2020 is not maintainable. Accordingly, stands disposed of.

Similar issue is involve in the IA No. 827 of 2020 which is also disposed of in the like manner.

IA No. 828 of 2020 is filed under Section 43, 44, 66 of the Insolvency and Bankruptcy Code, 2016. Respondent served the notice but no one appeared. We direct RP to send the notice once again and file affidavit within two weeks. Matter to appear on 03.03.2021

IA No. 877 of 2020 is filed by the Applicant for direction to RP to declare that property in their possession is not assets of the Corporate Debtor. RP has<sup>to</sup> file a Reply. Matter to appear on 03.03.2021

IA No. 878 of 2020 is filed by RP for liquidation of the Corporate Debtor. Learned Counsel for the CoC appeared and seeks some time to file reply to this application. It is to be filed within two weeks. ~~Want to~~ proposed name of the Liquidator<sup>is</sup> in ~~place~~ of the RP<sup>who</sup> is ~~unwilling to appoint as~~ liquidator. Matter to appear on 03.03.2021



(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)



(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 10th day of February, 2021